

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 26/TT/2021

Date: 15.9.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2024 for Asset-1: Replacement of existing 1 no. 220/132 kV, 50MVA, ICT(existing) by 160MVA, 220/132 kV ICT-I at Balipara(PG) Sub-station along with replacement of 132kV equipments and Asset-2: 2nd 400/220 kV, 315MVA ICT, new 220 kV Bus arrangement (GIS) with 4 nos. of 220 kV Bays at Bongaigaon Sub-station of POWERGRID along with stringing of 2nd Circuit of 220 kV D/C Bongaigaon-Salakati Transmission Line and 1 no. of 220 kV line bay at Salakati Sub-station (for 220 kV D/C Bongaigaon-Salakati Transmission Line) under “North Eastern Region Strengthening Scheme-III” in the North-Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.9.2021:

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for Asset-1 and Asset-2.
- b) IDC statement showing the total IDC amount in excel format for the instant assets.
- c) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for Asset-1 and Asset-2.
- d) Detailed justification for time over-run for Asset-1 and Asset-2.
- e) The actual capital cost should be compared with the benchmark cost as per

specified by the Commission and any variation in capital cost, to be explained

- f) Rationale behind apportionment of cost between Asset-I and Asset-II for the total cost as per the Revised Cost Estimate (RCE).

Forms

- g) Provide flow of liabilities statement as per Annexure-I attached herewith.
 - h) Form 12 for Asset-1 and Asset-2.
2. Confirm that the instant assets are currently in use.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. Confirm that no further additional information is required to be submitted by the Petitioner.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure – I

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Partwise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/ 31st March 2019*	Discharge						Reversal						Additional Liability Recognized [^]						Outstanding Liability as on 31.3.2024		
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)			
Asset - 1	Party - A									-						-								-	-
Asset - 1	Party - B									-						-								-	-

[#] TL/SS/Communication Systems etc.

^{*} Whichever is later

[^] Works deferred for execution, contract amendment - please specify